

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

O.A.No.1384/96

Date of Decision: 9.12.1996

BETWEEN:

V. Venkateswara Rao .. Applicant

AND

- 1. The Senior Divisional Accounts Officer,
South Central Railway,
Vijayawada.
- 2. The Divisional Manager,
South Central Railway,
Vijayawada
- 3. The Financial Adviser and
Chief Accounts Officer,
South Central Railway,
Secunderabad
- 4. Divisional Personnel Officer,
South Central Railway,
Vijayawada. .. Respondents

Counsel for the Applicant: Mr. P. Bhaskar

Counsel for the Respondents: Mr. C.V. Malla Reddy

CORAM:

THE HON'BLE SHRI R. RANGARAJAN: MEMBER (ADMN.)

THE HON'BLE SHRI B.S..JAI PARAMESHWAR: MEMBER (JUDL.)

R *A*

JUDGEMENT

(Oral order per Hon'ble Shri R. Rangarajan: Member (Admn.))

Heard Mr. P. Bhaskar for the applicant and Mr. C.V. Malla Reddy for the respondents.

The applicant retired as mail driver from Rajahmundry on 31.10.93 after putting in a service of 34 years. He was paid an amount of Rs.1,98,862 as his final settlement dues comprising of P.F., D.C.R.G., G.I.S., Encashment of Leave Salary and commutation of pension. ^{grs} He further stated that the said amount comprises of Rs.24,802/- as his provident fund dues. The applicant submits that he is to get Rs.1,02,414/- as provident fund dues and not Rs.24,802 as his dues.

is a declaration ✓

This OA is filed, that he is entitled for an amount of Rs.1,02,414/- as is PF dues and for consequential direction to the respondents to pay him a balance of Rs.77,612/-.

The applicant has enclosed the computerised account slip of ^{his} ~~the~~ PF account ~~in his account~~. The perusal of the PF Ledger account slip shows that the applicant's PF balance as on 31.3.93 is only 26,190/-. Even earlier his balance was near ~~about~~ that amount ~~only~~ ~~from~~ 1991 onwards. Hence what is required in this case is the factual verification of balance to his credit and on that basis decide the correct amount to be paid to him as ~~PF~~ PF amount due to him. This is the factual verification. Hence no direction is necessary except directing the respondents to check the account in his presence with all documents at a mutually convenient date for both R-1 and the applicant.

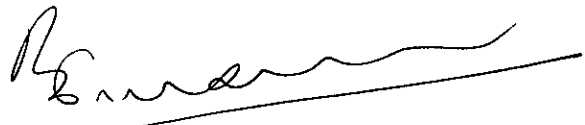
R


In the result the following direction is given at the admission stage itself:

R-1 should check the provident fund account, ^{of the applicant.} in the presence of the applicant on a mutually convenient date.

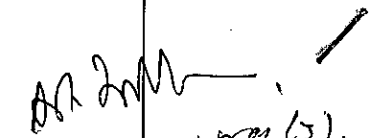
The OA is ordered accordingly. No costs.

(Registry to send ^{this} OA with its annexure along with the judgement to R0)


(B.S. JAI PARAMESHWAR)
MEMBER (JUDL.) 9/11/96


(R. RANGARAJAN)
MEMBER (ADMN.)

DECEMBER
Date: 9TH NOVEMBER 1996
Dictated in the open court


DY. REGISTRAR (S).

Copy to:-

1. The Senior Divisional Accounts Officer, South Central Railway, Vijayawada.
2. The Divisional Manager, South Central Railway, Vijayawada.
3. The Financial Adviser and Chief Accounts Officer, South Central Railway, Secunderabad.
4. Divisional Personnel Officer, South Central Rly, Vijayawada.
5. One copy to Sri. P.Bhaskar, advocate, CAT, Hyd.
6. One copy to Sri. C.V.Malla Reddy, SC for Rlys, CAT, Hyd.
7. One copy to Library, CAT, Hyd.
8. One spare copy.

Rsm/-

(2)

1/1/97

TYPED BY
COMPILED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RAJAGOPALAN: M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR:
M(J)

DATED: 9/12/46

~~ORDER/JUDGEMENT~~

~~R.A./G.P./M.A. NO.~~

G.A. NO. 1384/46 ⁱⁿ

- ~~ADMITTED AND INTERIM DIRECTIONS ISSUED~~
- ~~ALLIED~~
- ~~DISPOSED OF WITH DIRECTIONS~~
- ~~DISMISSED~~
- ~~DISMISSED AS WITHDRAWN~~
- ~~ORDERED/REJECTED~~
- ~~NO ORDER AS TO COSTS.~~

II COURT

YLKR

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
वितरण / DESPATCH
1 JAN 1997
हैदराबाद न्यायपीठ
HYDERABAD BENCH